

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 2993 of 2021

Birbal Gorai..... Petitioner
Versus
State of Jharkhand. Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the Petitioner : Mr. D.K.Chakraverty, Advocate
For the State : Mr. Bhola Nath Ojha, A.P.P.
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3/26.03.2021 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel appearing for the petitioner and the learned counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 302, 201/34 of the Indian Penal Code, in connection with Telco P.S. Case No. 0275 of 2016 (G.R. No. 3595 of 2016 /S.T. No. 232 of 2017), pending in the court of Additional Sessions Judge-VI, Jamshedpur.

Prayer for bail of this petitioner was earlier twice rejected by this Court on merits. Now, the petitioner has renewed his prayer for bail on the ground of custody, which is since 11.12.2016.

Learned counsel for the petitioner submits that all the prosecution witnesses have been examined in this case.

Considering his submission, I am not inclined to reconsider the prayer for bail of this petitioner. Accordingly, the same is hereby rejected again.

However, the trial court is directed to conclude the trial at the earliest on day to day basis and if possible hear the parties on virtual mode.

Counsel for the petitioner submits that the petitioner will cooperate in the hearing.

(Ananda Sen, J)